



Remittance Order: **2750** /8932/2025

Western Regional Office
Recoverywro@sebi.gov.in

The Principal Officer /
Chairman & Managing Director / CEO
All Banks / All Mutual Funds in India

Sub: Remittance of attached amount under Attachment Proceeding Nos. 15760 and 15761 of 2026

1. It may be recalled that the Recovery Officer vide the subject attachment proceedings in **Recovery Certificate No. 8932 of 2025 dated October 28, 2025** had directed attachment of Bank/Demat Account(s) of **M/s Jay Energy & S. Energies Limited (PAN: AAACJ3817H) ["Defaulter"]** against the total due of Rs. 6,76,500/- with further interest, all costs, charges and expenses, etc.
2. Whereas Notice of Demand dated October 28, 2025 has been sent to Defaulter and Notices of Attachment of Bank Account(s) dated August 25, 2026 has been issued to you.
3. Whereas the outstanding dues from the Defaulter as on date is an amount of **Rs. 7,18,500/- (Rupees Seven Lakh Eighteen Thousand Five Hundred Only)**.
4. Accordingly, you are hereby directed to remit the amount to the extent as mentioned in Para 3 above lying in the account of the Defaulter with your Bank and remit the amount, forthwith to SEBI by way of **EFT/NEFT/RTGS to A/c No. SEBIRDPEN8932 of ICICI Bank , IFSC Code- ICIC0000106** immediately and intimate the remittance details by email to recoverywro@sebi.gov.in in the format as given in table below:

Case Name and Recovery Certificate Number :	
Name of Payee:	
Date of Payment:	
Amount Paid :	
Transaction No. :	
Bank Details from which payment is made :	

5. However, if the defaulter is not having any type of accounts with you, the same need not be informed to SEBI.



पश्चिमी प्रादेशिक कार्यालय : सेबी भवन, पंचवटी पहली गली, गुलबाई टेकरा रोड, अहमदाबाद - ३८०००६.

Western Regional Office : SEBI Bhavan, Panchvati 1st Lane, Gulbai Tekra Road, Ahmedabad - 380 006. Ph. (079) 27467018/19/20 | E-mail: sebiwro@sebi.gov.in

प्रधान कार्यालय: सेबी भवन, "जी" ब्लॉक, बांद्रा - कुर्ला कॉम्प्लेक्स, मुंबई - ४०० ०५१.

Head Office: SEBI Bhavan, "G" Block, Bandra Kurla Complex, Mumbai - 400 051. Ph: 022-26449000/40459000 Web: www.sebi.gov.in



6. This direction is issued in exercise of powers conferred under section 28A and 28B of the SEBI Act, 1992 as amended by the Securities Laws (Amendment) Act, 2014 r/w relevant sections of the Income Tax Act and the Income Tax Rules.

Given under my hand and seal at Ahmedabad this 1st Day of October, 2026.

SEAL



Shandilya
RECOVERY OFFICER

जैनेन्द्र शांडिल्य / JAINENDRA SHANDILYA
वसूली अधिकारी एवं उप महाप्रबंधक
Recovery Officer & Deputy General Manager
भारतीय प्रतिभूति और विनिमय बोर्ड
Securities and Exchange Board of India
पश्चिमी प्रादेशिक कार्यालय / Western Regional Office
अहमदाबाद / Ahmedabad

Copy to: jayenergynsenergys@gmail.com